

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CIVIL APPEAL NO(s). 7724 OF 2012

Sujit Kumar Lenka & Ors.

Appellants

Versus

State of Orissa & Ors.

Respondents

WITH C.A. NO. 7725 OF 2012

C.A. NO. 7727 OF 2012

C.A. NO. 7726 OF 2012

CONT. PET.(C) No. 339/2012 in SLP(C) NO. 17409/2012

Date: 09/11/2012 These Appeals were mentioned today.

CORAM : HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s)

For Respondent(s)

Ms.Kirti Renu Mishra, Adv.  
(Mentioned by)

UPON being mentioned the Court made the following  
O R D E R

Learned counsel appearing for the State of Orissa has brought to our notice a typographical error which has crept in at para 5 of the order dated 30.10.2012. In the said paragraph, we have stated that the respondents shall prepare a merit ranking list of 45 in-service candidates of 2012 and after allotting them seats of in-service candidates of the year 2011, the left over seats to be accommodated by the in-service candidates of the year 2011. There is a typographical error. Therefore, the sentence requires to be read as "after allotting seats of in-service candidates of the year 2012". Appropriate correction may be made.

Further, we had directed that the State Government will do the aforesaid exercise within 15 days from the date of the order. Now, a request is made that they should be granted some more time. In our opinion, if two more weeks are granted, it will not cause any prejudice to any of the parties to the lis. Therefore, the said request is granted.

The order dated 30.10.2012 is modified to the aforesaid extent.

(NAVEEN KUMAR)  
COURT MASTER

(VINOD KULVI)  
COURT MASTER

Note: No appearance slip was given in the Court.